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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH
OA No.2313/89

NEW DELHI, THIS THE 4TH JANUARY, 1993.

THE HON'BLE MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
THE HON'BLE MR.B.N.DHOUNDIYAL, MEMBER(A)

Shri Dalip Singh
S/o Shri Kishan Lal
R/o Village Dhanwapur,
P.O.Daultabad
Distt.Gurgaon(Haryana)

(BY ADVOCATE SHRI A.K.BHARWAJ)

Applicant
vs.

1. The Director,
Central Government Health Scheme
Nirman Bhawan,
New Delhi.

2. Union of India
Ministry of Health & Family Welfare,
Government of India,
Nirman Bhawan
New Delhi.

(BY ADVOCATE SHRI P.P.KHURANA)

Respondents

ORDER(ORAL)

JUSTICE S.K.DHAON:

A number of reliefs have been claimed in this OA. We are concerned with relief No.1 which is being pressed by the learned counsel for the applicant. In substance, the relief which is being pressed is that the respondents be directed to consider the claim of the applicant for absorption against the post of Ayurvedic Pharmacist at CGHS dispensary, Gurgaon or in any other Ayurvedic dispensary where more than 14 posts are still lying vacant since last more than 3 years.

2. In the counter-affidavit filed, it is stated that the case of the applicant stands on that of the same footing as /the applicants in OA No.1261/89 (Shri Ravi Shankar and Sh.Ranbir Singh). A copy of the judgement delivered by a Division Bench of this Tribunal in OA No.1261/89 on 13.12.1992 has been produced before us. We see no reason as to why we should not follow the said judgement and issue directions in / terms as contained in that judgement. We accordingly dispose of this OA and direct the respondents to act strictly in accordance

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with the judgement given in OA No.1261/89 on 13.12.92 even in the case of the applicant. There shall be no order as to costs.

B.N. Dholiyal
(B.N.DHOUNDIYAL)
MEMBER(A)

S.K. Dhaon
(S.K.DHAON)
VICE-CHAIRMAN(J)

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